COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA NO. 515 OF 2019 IN DFR No. 1565 of 2019

Dated: 04th April, 2019

Present: **Hon'ble Mrs. Justice Manjula Chellur, Chairperson**
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

Adani Power Maharastra Limited **…Appellant(s)**
Vs.
Maharastra Electricity Regulatory Commission & Anr. **…Respondent(s)**

Mr. Sourav Roy	:	Mr. Sourav Roy Mr. Harsh Anand Mr. Gaurav Mazumdar
Counsel for the Respondent(s)	:	Mr. Anup Jain for R-2

ORDER

IA NO. 515 OF 2019

(Application for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, **list the matter on *10.04.2019*,** subject to curing the defects, if any. Application is disposed of.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/pk